

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH (COURT – II)**

**Item No. 308**  
**(IB)-528/ND/2023**

**IN THE MATTER OF:**

**Modern Buildmart Pvt. Ltd.**

...

**Applicant/Petitioner**

**Versus**

**Brij Raj Land Pvt. Ltd.**

...

**Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 11.09.2023**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ,**  
**HON'BLE MEMBER (J)**

**SH. L. N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Rakesh Kumar, Adv. Preeti Kashyap, Adv. Ankit Sharma, Adv. Rishabh Arora, Adv. Varun Pandit, Adv. Aman Agarwal

**For the Respondent** :

**ORDER**

Issue notice to the Respondent returnable on 04.10.2023. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post, courier service, and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 04.10.2023.

**Sd/-**  
**(L. N. GUPTA)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**